

be provided to migrant workers by the contractors as per labour laws;

(b) if so, the details thereof; and

(c) the steps taken by the Government for bringing a comprehensive legislation in this regard?

THE MINISTER OF LABOUR (SHRI P.A.SANGMA): (a) and (b). As per the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the contractor is required to pay to every inter-state migrant workman wages, not less than minimum wages fixed under the Minimum Wages Act, 1948; a displacement allowance equal to 50% of the monthly wages payable to him or seventy-five rupees, whichever is higher; a journey allowance equal to the to-and-from fare from place of residence to the workplace and wages for the journey period. He is also required to ensure regular payment of wages, equal pay for equal work, suitable conditions of work and to provide and maintain suitable residential accommodation, prescribed medical facilities free of charge and protective clothing. In case of fatal accident or serious bodily injury to workman, he is also required to report to the specified authorities of both the States and to the next of kin of the workman.

(c) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 is already on the statute book.

#### Revision of Fare for Foreign Tourists.

2739. KUMARI SUSHILA TIRIYA :  
SHRI GURUDAS KAMAT :

Will the Minister of CIVIL AVIATION AND TOURISM:

(a) whether Government propose to revise air fare structure in respect of foreign travellers; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Indian Airlines proposes to re-fix its dollar fare at 15% above the rupee fares (including Passenger Service Fee and Inland Air Travel Tax) for each sector. The average increase in the Dollar fare would be around 6%.

[Translation]

#### Tourist Places in Delhi

2740. SHRI B.L.SHARMA PREM:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of new tourist places developed with the Central assistance in Delhi during the last three years and names and locations thereof; and

(b) the Central assistance provided during each of the last three years for development of tourism in Delhi?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) For the development of new tourist places in Delhi, during the last three years, central financial assistance was provided for the construction of two Tourist Complexes at Bhaleswa Lake and a Food Craft Bazar (Dilli Haat) opposite I.N.A. market, New Delhi .

(b) Central financial assistance of Rs.18.94 lakhs in 1991-92, Rs.57.28 lakhs in 1992-93 and Rs.119.23 lakhs in 1993-94 have been sanctioned for the development of tourism in Delhi .

#### Duty Free Shop at Airports

2741.. PROF. K.V.THOMAS:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is any proposal to have joint ventures for running duty free shops at the Airports;

(b) if so, the details thereof;

(c) the profit earned from the duty free shops during the last one year;

(d) the number of duty free shops being run at the Indian Airport;

(e) whether the Government propose to start new duty free shops in the existing Airports as well as new ones;and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) Does not arise.

(c) During 1993-94, ITDC's Duty Free Shops earned a profit (before tax) of Rs.15.48 crores.

(d) ITDC is operating 29 Duty Free Shops at present, at the six International Airports.

(e) and (f). Yes, Sir. IAAI proposes to run additional Duty Free Shops in the existing terminals and exclusive Duty Free Shops in the phase-III of the International Terminal Bombay which is under construction.

#### Unorganised Labour

2742. DR. KARTIKESWAR PATRA:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have chalked out any programme for improving the social and economic conditions of unorganised labour of rural areas; and

(b) if so, the steps taken by the Government in this regard during the last three years, State-wise?

THE MINISTER OF LABOUR (SHRI P.A.SANGMA):